

This mechanism was expected to act as a single-window to formulate policies for the consideration of Government. Suitable delegation of powers was also proposed under this structure. The said proposal for delegating powers to the single-window structure was not agreed to by Department of Expenditure and the Planning Commission.

Notifying mobile phone safety standards

2509. SHRI A.W. RABI BERNARD: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has decided to notify mobile phone safety standards under the Bureau of Indian Standards (BIS) Act from Indian Telegraph Rules to ensure legal powers to demand compliance of the Telecom Department mandated 'safe radiation limit' from handset makers;

(b) if so, the details thereof; and

(c) whether utilising the BIS route would be the practical way to enforce DoT's Specific Absorption Rate (SAR) value notification for handset makers as it ensures that they were registered and met Indian safety standards ?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) No, Sir.

(b) and (c) Do not arise in view of (a).

Land and building assets of BSNL and MTNL

2510. SHRI K.N. BALAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has data regarding total land and building assets of BSNL and MTNL;

(b) if so, the area-wise details thereof in different States including urban and rural, separately; and

(c) the total value of BSNL and MTNL assets as per accounts?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Yes, Government has data regarding total land and building assets of BSNL and MTNL.

(b) The area wise details of BSNL Lands and Buildings assets in different states including urban and rural, is given in the Statement-I and II respectively (*See* below). The details of MTNL Land and Buildings is given in the Statement-III (*See* below).